



The Orissa Gazette

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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

REVENUE DEPARTMENT.

NOTIFICATIONS.

The 1st July 1942.

No. 1494—La-46/42-R.—DECLARATION.—

Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for the purpose of opening a seed farm in the village of Pipli Sasan, pargana Koterahang, zila Puri, it is hereby declared that for the above purpose a piece of land measuring 15.00 acres, bounded on the—

North—By portion of plot No. 1258, village boundary of mauza Jagannathpur, portion of plot No. 1562, plot Nos. 1696 and 1548 and portion of plot No. 1554,

South—By portions of plot Nos. 1499, 1500, 1502, 1504, 1510, 1514 and 1515,

East—By plot Nos. 1696 and 1548, portions of plot Nos. 1554, 1550 and 1551, plot Nos. 1607, 1614, 1613 and 1612 and portion of plot No. 1499,

West—By portion of plot No. 1351, plot Nos. 1519 and 1530 and portion of plot No. 1529,

is required within the aforesaid village of Pipli Sasan.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Puri.

The 4th July 1942.

No. 1506—S-82/42-R.—Whereas the Collector appointed for the preparation of Record-of-Rights in respect of Atagada, Khallikota, Bodokhemidi and Chikati estates in the district of Ganjam has published the Record-of-Rights in respect of the following villages on the dates noted against them, the Governor of Orissa in exercise of the powers vested in him by section 167 (2) of the Madras Estates Land Act, 1908 (Madras Act I of 1908), hereby declares that a Record-of-Rights has been finally published for every village mentioned below :—

Name of the estate.	Name of village with map No.	Date of final publication.
Atagada	1. Gopiapalli, 5	22nd May 1942.
	2. Randi, 5	Ditto.
	3. Gochhabadi, 11	Ditto.
	4. Nuniapara, 16	Ditto.
	5. Ichhapur, 10	Ditto.
	6. Mardarajpur, 119	Ditto.
	7. Kokalundi, 38	Ditto.
	8. Baidipara, 38	Ditto.
	9. Chunchipada, 38	Ditto.
	10. Balasing, 38	Ditto.
	11. Hirapalli, 145	Ditto.
	12. Madhupalli, 145	Ditto.
	13. Bhabarada, 151	Ditto.
	14. Jogapalli, 151	Ditto.
	15. Khajuria, 150	Ditto.
	16. Bilerjhuri, 147	23rd May 1942.
	17. Jilunda, 146	Ditto.
	18. Kasinathpur, 125	Ditto.
	19. Balighai, 127	Ditto.
	20. Banthapalli, 123	Ditto.
	21. Mahirikona, 123	Ditto.
	22. Banaramachandrapur, 155	Ditto.
	23. Patalasingi, 13	25th May 1942.
	24. Pantiamma, 13	Ditto.
	25. Kanjiama, 14	Ditto.
	26. Raipada, 14	Ditto.
	27. Jhinkiri, 14	Ditto.
	28. Khura, 15	Ditto.
	29. Rampudi, 17	Ditto.
	30. Usta, 19	Ditto.
	31. Gobindapur, 2	Ditto.
	32. Dasapalli Jagadevpur, 37	Ditto.
	33. Agula, 37	Ditto.
	34. Khaladi, 37	Ditto.
	35. Kosipada, 12	Ditto.
	36. Pandiripada, 12	Ditto.
	37. Sitalapalli, 12	Ditto.
	38. Paneri, 12	Ditto.
	39. Borasing, 7	Ditto.
	40. Nandiamba, 3	Ditto.
	41. Nutanaratnaipalli, 8	Ditto.
	42. Hatibadi, 51	Ditto.
	43. Ostapada, 55	Ditto.
	44. Kandharanipara, 55	Ditto.
	45. Balliheta, 61	Ditto.
	46. Chakundajhola, 54	Ditto.
	47. Biripur, 23	26th May 1942.
	48. Chhakaipalli, 23	Ditto.
	49. Kusapalli, 23	Ditto.
	50. Potalingi, 23	Ditto.
	51. Tiribiri, 22	Ditto.
	52. Khaikhat, 21	Ditto.
	53. Kimbhirakhani, 161	Ditto.
	54. Maridipalli, 40	Ditto.
	55. Luhakota, 40	Ditto.
	56. Barabara, 40	Ditto.
	57. Rampali, 36	Ditto.
	58. Kalabahutiabagada, 36	Ditto.
	59. Gorrapara, 30	Ditto.
	60. Mardamakha, 31	Ditto.
	61. Changa, 20	Ditto.
	62. Nuapalli, 18	27th May 1942.
	63. Rugudipalli, 18	Ditto.
	64. Sarania, 41	Ditto.
		Ditto.

Name of the estate.	Name of village with map No.	Date of final publication.
Khallikota ..	1. Champaibanjara, 104	9th May 1942.
	2. Thuamulo, 93 ..	Ditto.
	3. Muktapantibanjara, 93	Ditto.
	4. Saradhapur, 100	Ditto.
	5. Gunjabalo, 100	Ditto.
	6. Sowrapalli, 95 ..	Ditto.
	7. Baniabadi, 63 ..	Ditto.
	8. Tiniambasailapato, 63	Ditto.
	9. Mohulabanko, 63	Ditto.
	10. Sankuda, 66 ..	Ditto.
	11. Dwarasuni, 90 ..	Ditto.
	12. Gorada, 90	Ditto.
	13. Haripur, 90	Ditto.
	14. Bamsia, 91	Ditto.
	15. Nenkidipalli, 91	Ditto.
	16. Suari, 89	11th May 1942.
	17. Ojhala, 89	Ditto.
	18. Burupada, 87	Ditto.
	19. Nakuachachina, 81	Ditto.
	20. Kaolamatia, 76 ..	Ditto.
	21. Gilunda, 71 ..	Ditto.
	22. Champakiari, 67	Ditto.
	23. Krishnasaro, 67	Ditto.
	24. Sorisamali, 67 ..	Ditto.
	25. Lachhipur, 67 ..	Ditto.
	26. Gothapalli, 94 ..	Ditto.
	27. Marainuagam, 60	Ditto.
	28. Malakhajapalli, 60	Ditto.
	29. Sorisapatbanjar, 60	Ditto.
	30. Nuapalli, 60 ..	Ditto.
	31. Badapalli, 60 ..	Ditto.
	32. Ramachandrapur, 60	Ditto.
	33. Kurmapur, 60 ..	Ditto.
	34. Jharapalli, 60 ..	Ditto.
	35. Nolasingi, 60	Ditto.
	36. Sialipato, 60 ..	Ditto.
	37. Khetabasantabano, 109	12th May 1942.
	38. Gundiripur, 60 ..	Ditto.
	39. Balamalabhaliapadar, 58	Ditto.
	40. Chakasingi, 58 ..	Ditto.
	41. Bardabalo, 58 ..	Ditto.
	42. Sanobalo, 58 ..	Ditto.
	43. Banamalaghodapada, 57	Ditto.
	44. Balamalapanchakanyabalarampur, 56..	Ditto.
	45. Jamjhalakheta, 56	Ditto.
	46. Raipada, 51 ..	Ditto.
	47. Aitipurbanobillo, 53	Ditto.
	48. Koitadabanabillo, 53	Ditto.
	49. Jamjhalabanjar, 53	Ditto.
	50. Ratnapur, 43 ..	Ditto.
	51. Koitadabanabillo, 43	Ditto.
	52. Singipur, 39 ..	Ditto.
	53. Chatramuthabano, 39	Ditto.
	54. Koitadabanabillo, 39	Ditto.
	55. Ostapada, 45 ..	Ditto.
	56. Maheswarapur, 27	13th May 1942.
	57. Patnakanhaipur, 27	Ditto.
	58. Patharakota, 37	Ditto.
	59. Langaleswaro, 36	Ditto.
	60. Lachipada, 28 ..	Ditto.
	61. Gopalpur, 28 ..	Ditto.
	62. Amalapada, 40	Ditto.
	63. Bikramapur, 15	Ditto.
	64. Kolakhuntabanjar, 17	Ditto.
	65. Sakarapoibanjar, 17	Ditto.
	66. Chatrapur, 17	14th May 1942.
	67. Raghudasapur, 25	Ditto.
	68. Thekuapalli, 25	Ditto.
	69. Manapalli, 23 ..	Ditto.
	70. Basantabano, 97	Ditto.
	71. Tobhajhola, 64	Ditto.
	72. Chatrapur, 73 ..	Ditto.
	73. Sahajapato, 109	Ditto.

Name of the estate.	Name of village with map No.	Date of final publication.
Khallikota— <i>contd.</i>	74. Koitadabanabillo, 42 ..	14th May 1942.
	75. Langaleswarakhara, 36 ..	Ditto.
	76. Bhakutidhio, 15 ..	Ditto.
	77. Raijholapadar, 47 ..	Ditto.
	78. Gopakuda, 6 ..	16th May 1942.
	79. Kathagada, 6 ..	Ditto.
	80. Godabedha, 6 ..	Ditto.
	81. Basantabano, 20 ..	Ditto.
	82. Mentapur, 20 ..	Ditto.
	83. Gopalpur, 20 ..	Ditto.
	84. Kodalibasanto, 20 ..	Ditto.
	85. Tiraghararia, 20 ..	Ditto.
	86. Kendubadijholamalo, 20 ..	Ditto.
	87. Nutankuntapalli, 20 ..	Ditto.
	88. Kendubadi, 20 ..	Ditto.
	89. Totagam, 20 ..	Ditto.
	90. Barapadar, 20 ..	Ditto.
	91. Kendupato, 112 ..	Ditto.
	92. Kenchuapada, 112 ..	Ditto.
	93. Nutanbasangabano, 112 ..	Ditto.
	94. Godakosta, 137 ..	Ditto.
	95. Khallikota, 9 ..	Ditto.
	96. Bamsiapada, 9 ..	Ditto.
	97. Atikapudi, 9 ..	Ditto.
	98. Dhimiria, 141 ..	Ditto.
	99. Matiabandar, 9 ..	18th May 1942.
	100. Phuljhari, 9 ..	Ditto.
	101. Godobedhabano, 9 ..	Ditto.
	102. Damara, 138 ..	Ditto.
	103. Maharathabillo, 138 ..	Ditto.
	104. Ghodapada, 138 ..	Ditto.
	105. Banabandar, 138 ..	Ditto.
	106. Godaka, 151 ..	Ditto.
	107. Kalakhuntabandar, 151 ..	Ditto.
	108. Godakosta, 9 ..	Ditto.
	109. Samalanasi, 4 ..	Ditto.
	110. Haridamula, 7 ..	Ditto.
	111. Nikarada, 7 ..	Ditto.
	112. Dalibati, 7 ..	Ditto.
	113. Guhariapato, 139 ..	Ditto.
	114. Maluaghari, 139 ..	Ditto.
	115. Godakosta, 139 ..	Ditto.
	116. Godabedhabano, 139 ..	Ditto.
	117. Pananuagam, 140 ..	Ditto.
	118. Chandramanidasbandar, 140 ..	Ditto.
	119. Paladhuapalli, 140 ..	Ditto.
	120. Jodibano, 141 ..	19th May 1942.
	121. Sagumerigalundi, 141 ..	Ditto.
	122. Konaka, 142 ..	Ditto.
	123. Kumbhidhepa, 142 ..	Ditto.
	124. Pitagadia, 142 ..	Ditto.
	125. Dhakabali, 142 ..	Ditto.
	126. Sabilia, 143 ..	Ditto.
	127. Jagannathpatna, 143 ..	Ditto.
	128. Baurigandapalli, 143 ..	Ditto.
	129. Ambathapalli, 143 ..	Ditto.
	130. Bahutipalli, 143 ..	Ditto.
	131. Balipur, 144 ..	Ditto.
	132. Medipur, 144 ..	Ditto.
	133. Nuapalli, 144 ..	Ditto.
	134. Dwitianuapalli, 146 ..	Ditto.
	135. Kharinipada, 167 ..	Ditto.
	136. Sidhapalli, 136 ..	Ditto.
	137. Brajarajpur, 147 ..	Ditto.
	138. Kaluabadikhetta, 169 ..	Ditto.
	139. Kumunda, 170 ..	Ditto.
	140. Khurigam, 182 ..	22nd May 1942.
	141. Olladigam, 179 ..	Ditto.
	142. Balia, 179 ..	23rd May 1942.
	143. Patrapur, 168 ..	Ditto.
	144. Chandapur, 173 ..	Ditto.
	145. Chandapur, 158 ..	Ditto.
	146. Gothiali, 158 ..	Ditto.
	147. Badamadhapur, 180 ..	Ditto.

Name of estate.	Name of village with map No.	Date of final publication.
Khallikota—concl'd.	148. Kadambadihi, 121 ..	27th May 1942.
	149. Ustali, 121 ..	Ditto.
	150. Badakhalandi, 119 ..	Ditto.
	151. Mardakotboraibana, 122 ..	Ditto.
	152. Basantaban, 106 ..	Ditto.
	153. Kumarsinha, 117 ..	Ditto.
	154. Malanuagara, 117 ..	Ditto.
	155. Ranipada, 154 ..	Ditto.
	156. Kanchana, 125 ..	Ditto.
	157. Barida, 114 ..	Ditto.
	158. Talaramapalli, 160 ..	28th May 1942.
	159. Naikanipalli, 161 ..	Ditto.
	160. Magurabadi, 161 ..	Ditto.
	161. Kancharapalli, 166 ..	Ditto.
	162. Baurinuapalli, 113 ..	Ditto.
	163. Tiribadabanjar, 131 ..	28th May 1942.
	164. Tirida, 131 ..	Ditto.
	165. Basantabana, 134 ..	Ditto.
	166. Beguniapada, 126 ..	Ditto.
Bodokhemidi	1. Raipur, 52 ..	11th May 1942.
	2. Bijalakshminarayanpur, 51 ..	Ditto.
	3. Manikyapurpalli, 46 ..	Ditto.
	4. Lahunia, 44 ..	Ditto.
	5. Dauni, 152 ..	Ditto.
	6. Chowdharitikarapada, 153 ..	Ditto.
	7. Bajragumma, 156 ..	Ditto.
	8. Rajakishorapur, 163 ..	Ditto.
	9. Dhepapentha, 154 ..	Ditto.
	10. Balarampur, 147 ..	Ditto.
	11. Badakalajhori, 160 ..	Ditto.
	12. Uta Anangapur, 140 ..	Ditto.
	13. Koitapadabadua, 143 ..	Ditto.
	14. Siripur, 161 ..	Ditto.
	15. Ankurada, 83 ..	12th May 1942.
	16. Rajapur, 88 ..	Ditto.
	17. Chadiapada, 172 ..	Ditto.
	18. Baulapada, 232 ..	Ditto.
	19. Biribadia, 231 ..	Ditto.
	20. Katinada, 229 ..	Ditto.
	21. Patnachudi, 144 ..	Ditto.
	22. Chandapur, 136 ..	Ditto.
	23. Jagannathpur, 162 ..	Ditto.
	24. Anangakrupamayapur, 158 ..	Ditto.
	25. Gajapatipatna, 157 ..	Ditto.
	26. Birameghapur, 167 ..	Ditto.
	27. Satrumardansingipur, 168 ..	Ditto.
	28. Gumabirasingipur, 169 ..	Ditto.
	29. Lalamentalakshminarayanapur, 171 ..	Ditto.
	30. Sanakhelajhari, 159 ..	Ditto.
	31. Jenapur, 149 ..	Ditto.
	32. Birabarapalli, 126 ..	Ditto.
	33. Sindhukhalli, 127 ..	Ditto.
	34. Narayanapur, 128 ..	Ditto.
	35. Dhanyarasi, 177 ..	Ditto.
	36. Dhobarasingi, 176 ..	Ditto.
	37. Kalingadola, 175 ..	Ditto.
	38. Birasingalakshminarayanapur, 174 ..	Ditto.
	39. Jakar, 181 ..	Ditto.
	40. Manikyapur, 185 ..	14th May 1942.
	41. Nuabandhapalli, 192 ..	Ditto.
	42. Kutubadipalli, 183 ..	Ditto.
	43. Hatiadi, 184 ..	Ditto.
	44. Syamsundarapur, 182 ..	Ditto.
	45. Balaramapur, 225 ..	22nd May 1942.
	46. Mohirakana, 224 ..	Ditto.
	47. Gopinathapur, 230 ..	Ditto.
	48. Balia, 214 ..	Ditto.
	49. Kaithaberha, 213 ..	Ditto.
	50. Nuagan, 201 ..	Ditto.
	51. Lenkakhali, 219 ..	Ditto.
	52. Patharapunji, 217 ..	Ditto.
	53. Potando, 84 ..	Ditto.
	54. Kusapada, 86 ..	Ditto.

Name of the estate.	Name of village with map No.	Date of final publication.
Bodokhemidi— <i>contd.</i>	55. Kedarapur, 85 ..	23rd May 1942.
	56. Mangarajapur, 108 ..	Ditto.
	57. Padmanabhapurpenth, 106 ..	Ditto.
	58. Chanchadapali, 82 ..	Ditto.
	59. Nabrangapur, 81 ..	Ditto.
	60. Pratapalakshminarayanapur, 80 ..	Ditto.
	61. Madagulukhandhapalli, 79..	Ditto.
	62. Nimapali, 91 ..	Ditto.
	63. Bhimadebapur, 94 ..	Ditto.
	64. Jagannathpur, 100 ..	Ditto.
	65. Gaira, 99 ..	Ditto.
	66. Chhatramandir, 112 ..	Ditto.
	67. Chaitanpur, 113 ..	Ditto.
	68. Turubudi, 203 ..	25th May 1942.
	69. Guhalapur, 102..	Ditto.
	70. Narasinhapur, 205 ..	Ditto.
	71. Lakshinarayanapur, 111 ..	Ditto.
	72. Kalyanapur, 120 ..	Ditto.
	73. Dasipur, 114 ..	Ditto.
	74. Baradumula, 197 ..	Ditto.
	75. Jhatipitia, 121 ..	Ditto.
	76. Bagada, 122 ..	Ditto.
	77. Dekhali, 188 ..	26th May 1942.
	78. Kandasar, 115 ..	Ditto.
	79. Ambapur, 200 ..	Ditto.
	80. Chudangapur, 187 ..	Ditto.
	81. Sumantapur, 190 ..	Ditto.
	82. Magurapada, 119 ..	Ditto.
	83. Odasingi, 104 ..	Ditto.
	84. Jhagadapalli, 196 ..	Ditto.
	85. Chakatentuli, 96 ..	Ditto.
	86. Ratnei Chingudi Pahad, 78 ..	Ditto.
	87. Haripur, 74 ..	Ditto.
	88. Amalagura, 76 ..	Ditto.
	89. Guma, 75 ..	Ditto.
	90. Chasanimakhandi, 9 ..	27th May 1942.
	91. Nimakhandipentha, 11 ..	Ditto.
	92. Palajhadi, 6 ..	Ditto.
	93. Dhimirijholi, 20 ..	Ditto.
	94. Syamasunderpurpalli, 5 ..	Ditto.
	95. Pudatentuli, 56 ..	Ditto.
	96. Bainganabadipali, 2 ..	Ditto.
	97. Khajoripada, 62 ..	Ditto.
	98. Kaithakhandi, 14 ..	Ditto.
	99. Nuagara, 15 ..	Ditto.
	100. Pendurabadi, 70 ..	Ditto.
	101. Kandagan, 67 ..	Ditto.
	102. Manidiha, 26 ..	Ditto.
	103. Pentha, 27 ..	Ditto.
	104. Narendrapali, 24 ..	Ditto.
	105. Sebakatikarapada, 30 ..	Ditto.
	106. Sankarakhali, 22 ..	Ditto.
	107. Santrapur, 18 ..	Ditto.
	108. Bijayanagaragara, 31 ..	28th May 1942.
	109. Sindhba, 3 ..	Ditto.
	110. Baritala, 23 ..	Ditto.
	111. Khamarigan, 21 ..	Ditto.
	112. Belighai, 59 ..	Ditto.
	113. Gundrigura, 60 ..	Ditto.
	114. Bhimapurapalli, 4 ..	Ditto.
	115. Kurubali, 16 ..	Ditto.
	116. Boripadar, 66 ..	Ditto.
	117. Panad, 10 ..	Ditto.
	118. Nachhipur, 97 ..	Ditto.
	119. Patrapada, 19 ..	Ditto.
Chikati ..	1. Kampanuagam, 1 ..	14th May 1942.
	2. Birarajapur, 1 ..	Ditto.
	3. Kondhakhududi, 1 ..	Ditto.
	4. Khududi, 1 ..	Ditto.
	5. Depagam, 3 ..	Ditto.
	6. Krishnapur, 3 ..	Ditto.
	7. Maundapur, 3 ..	Ditto.

Name of the estate,	Name of village with map No.	Date of final publication.
Chikati— <i>contd.</i>		
..	8. Haridapadar, 3	.. 14th May 1942.
	9. Liakhai, 3	.. Ditto.
	10. Badagam, 4	.. Ditto.
	11. Kolathia, 4	.. Ditto.
	12. Bholasingi, 4	.. Ditto.
	13. Chilladi, 9	.. Ditto.
	14. Sanibarapentha, 12	.. Ditto.
	15. Jagannathpur, 92	.. Ditto.
	16. Kolabado, 45	.. 15th May 1942.
	17. Baliarasingapalli, 47	.. Ditto.
	18. Parasamba, 47	.. Ditto.
	19. Badapalanko, 39	.. Ditto.
	20. Panada, 14	.. Ditto.
	21. Medinipur, 39	.. Ditto.
	22. Chandapur, 36	.. Ditto.
	23. Madanapur, 93	.. Ditto.
	24. Dalapalanko, 39	.. Ditto.
	25. Kotilingi, 29	.. Ditto.
	26. Olapur, 36	.. Ditto.
	27. Pitatali, 23	.. 16th May 1942.
	28. Barada, 28	.. Ditto.
	29. Rampa, 28	.. Ditto.
	30. Girisola, 17	.. Ditto.
	31. Haripur, 17	.. Ditto.
	32. Palli, 14	.. Ditto.
	33. Jharapalli, 14	.. Ditto.
	34. Radhamohanpur, 14	.. Ditto.
	35. Jhinkipadar, 14	.. Ditto.
	36. Govindanagar, 14	.. Ditto.
	37. Koitakoitha, 17	.. Ditto.
	38. Patrapur, 60	.. 18th May 1942.
	39. Mundakeri, 61	.. Ditto.
	40. Tambapur, 58	.. Ditto.
	41. Badakhatadi, 61	.. Ditto.
	42. Nuagada, 65	.. Ditto.
	43. Guruseti, 58	.. Ditto.
	44. Desari, 66	.. Ditto.
	45. Tinghoria, 66	.. Ditto.
	46. Mardamekho, 66	.. Ditto.
	47. Badapur, 67	.. Ditto.
	48. Balipadar, 67	.. Ditto.
	49. Mukundapur, 66	.. 19th May 1942.
	50. Bamakai, 65	.. Ditto.
	51. Rankuda, 68	.. Ditto.
	52. Haladiapadar, 68	.. Ditto.
	53. Khondodeuli, 72	.. Ditto.
	54. Chandiabad, 71	.. Ditto.
	55. Ambagam, 71	.. Ditto.
	56. Goimundi, 71	.. Ditto.
	57. Balaramapur, 71	.. Ditto.
	58. Jayapur, 75	.. Ditto.
	59. Laubadi, 36	.. 20th May 1942.
	60. Jagamohan, 36	.. Ditto.
	61. Limakudia, 20	.. Ditto.
	62. Gopinathpur, 20	.. Ditto.
	63. Danapur, 20	.. Ditto.
	64. Badabaranga, 49	.. Ditto.
	65. Gopalpalli, 73	.. Ditto.
	66. Mardarajapur, 52	.. Ditto.
	67. Kolua, 52	.. Ditto.
	68. Narayanapur, 52	.. Ditto.
	69. Damodharapalli, 52	.. Ditto.
	70. Bhimpur, 62	.. Ditto.
	71. Kharkharia, 62	.. 21st May 1942.
	72. Amundi, 51	.. Ditto.
	73. Moisanapur, 51	.. Ditto.
	74. Gopalasagar, 59	.. Ditto.
	75. Chudialanji, 71	.. Ditto.
	76. Srirampur, 59	.. Ditto.
	77. Antarsingi, 73	.. Ditto.
	78. Palanki, 74	.. Ditto.
	79. Bhejipadar, 80	.. 22nd May 1942.
	80. Khomarigam, 69	..

Name of the estate.	Name of village with map No.	Date of final publication.
Chikati—concl'd	81. Sabaradevipeta, 78	22nd May 1942.
	82. Barango, 81	Ditto.
	83. Baribadi, 74	Ditto.
	84. Tutipur, 82	23rd May 1942.
	85. Khishorpada, 94	Ditto.
	86. Chidipudi, 79	Ditto.
	87. Balarampur, 79	Ditto.
	88. Gudipadar, 79	Ditto.
	89. Brahmananuagam, 76	25th May 1942.
	90. Saradapur, 78	Ditto.
	91. Pomagam, 78	Ditto.
	92. Jayantipur, 75	Ditto.

By order of the Governor,

F. E. A. TAYLOR,

Secretary to Government.

EDUCATION DEPARTMENT.

NOTIFICATIONS.

The 4th July 1942.

No. 1467-E.—In exercise of the powers conferred by sub-section (1) and clause (f) of sub-section (2) of section 303 of the Madras District Municipalities Act, 1920 (Madras Act V of 1920), the Governor of Orissa is pleased to make the following rules, the same having been previously published as required by section 304 of the said Act, namely:—

1. The subsidies paid to local bodies for the maintenance of elementary schools are liable to penal reduction in case admission into elementary schools managed by them is refused to the pupils of scheduled castes on the ground of their caste or community.
2. The reduction of subsidy in respect of each such school will be in the ratio which the subsidy paid to the local body bears to the total expenditure incurred by it on elementary education".

The 4th July 1942.

No. 1469-E.—In exercise of the powers conferred by sections 81 and 341 of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922), the Governor of Orissa is pleased to direct that the following further amendment shall be made to the rules published with the notification of the Government of Bihar and Orissa No. 5246-L.S.-G., dated the 2nd May 1925, in their application to the Province of Orissa, the same having been previously published as required by section 353 of the said Act, namely:—

After condition (5) of the Explanation to rule 2 of the said Rules the following condition shall be inserted, namely:—

- "(6) The building shall be accessible to pupils of all castes and communities".

The 4th July 1942.

No. 1471-E.—The Governor of Orissa is pleased to direct that the following further

amendment shall be made in the rules published with the notification of the Government of Bihar and Orissa No. 1146-E., dated the 21st February 1929, in their application to the Province of Orissa, namely:—

AMENDMENT.

In rule 2 of the said Rules, after clause (e) the following clause shall be inserted, namely:—

- "(ee) Every such school shall admit pupils of scheduled castes without any restriction whatsoever."

The 4th July 1942.

No. 1473-E.—In exercise of the powers conferred by clauses (j), (j-1), (j-2) and (q) of section 138 of the Bihar and Orissa Local Self-Government Act, 1885 (Bengal Act III of 1885), the Governor of Orissa is pleased to direct that the following further amendments shall be made to rules published with the notification of the Government of Bihar and Orissa No. 4167-E., dated the 7th December 1925, in their application to the Province of Orissa, the same having been previously published as required by section 143 of the said Act, namely:—

AMENDMENTS.

(i) (a) In rule 2 of the said Rules, the existing clause (iv) shall be renumbered as clause (v) and before the said clause as renumbered the following clause shall be inserted, namely:—

- "(iv) is not accessible to pupils of all castes and communities; or"

(b) The word "or" occurring at the end of clause (iii) shall be omitted.

(ii) After rule 9 of the said Rules the following rule shall be inserted, namely:—

- "9-A. Every such school shall admit pupils of scheduled castes without any restriction whatsoever."

The 4th July 1942.

No. 1475-E.—In exercise of the powers conferred by clause (h) of sub-section (2) of section 56 of the Madras Elementary Education Act, 1920 (Madras Act VIII of 1920), the Governor of Orissa is pleased to direct that the following amendments shall be made in the rules framed under the said Act, in their application to the Province of

Orissa, the same having been previously published as required by sub-section (1) of the said section of the said Act, namely:—

AMENDMENT.

For rule 9 of the Rules for Aid in Chapter I—Teaching grants on behalf of Elementary Schools—the following shall be substituted, namely:—

- “9. No grants shall be paid to institutions which refuse admission to any pupil merely on the ground of the caste or community to which he belongs.”

The 4th July 1942.

No. 1477-E.—In exercise of the powers conferred by sub-section (1) and clause (ff) of sub-section (2) of section 199 of the Madras Local Boards Act, 1920 (Madras Act XIV of 1920), the Governor of Orissa is pleased to make the following rules, the same having been previously published as required by section 200 of the said Act, namely:—

- “1. The subsidies paid to local bodies for the maintenance of elementary schools are liable to penal reduction in case admission into elementary schools managed by them is refused to the pupils of scheduled castes on the ground of their caste or community.
2. The reduction of subsidy in respect of each such school will be in the ratio which the subsidy paid to the local body bears to the total expenditure incurred by it on elementary education.”

The 4th July 1942.

No. 1479-E.—In exercise of the powers conferred by clauses (m), (n) and (z-3) of section 125 of the Sambalpur Local Self-Government Act, 1939 (Orissa Act VI of 1939), the Governor of Orissa is pleased to direct that the following further amendments shall be made to the Rules for regulating the relations between the District Council of Sambalpur and the Educational Authorities published with the notification of the Government of Bihar and Orissa No. 4490-E., dated the 2nd September 1927, in their application to the Province of Orissa, namely:—

AMENDMENTS.

(i) (a) In rule 2 of the said Rules the existing clause (iv) shall be renumbered as clause (v) and before the said clause as renumbered the following clause shall be inserted, namely:—

“(iv) is not accessible to pupils of all castes and communities; or”

(b) The word “or” occurring at the end of clause (iii) shall be omitted.

(ii) After rule 10 of the said Rules the following rule shall be inserted, namely:—

“10-A. Every such school shall admit pupils of scheduled castes without any restriction whatsoever.”

The 4th July 1942.

No. 1481-E.—The Governor of Orissa is pleased to direct that the following amendments shall be made in the Rules to regulate the recognition and admission to aid of elementary schools in the Agency tracts published with the order of the Government of Madras No. 2621, dated the 17th December 1929, in its application to the Province of Orissa, namely:—

AMENDMENTS.

(i) For rule 9 of the said Rules, the following shall be substituted, namely:—

“9. The building used for the school shall be accessible to pupils of all castes and communities, shall be suitable, shall admit sufficient light and air and shall be kept clean.”

(ii) The existing rule 25 shall be renumbered as clause (a) of rule 25 and after clause (a) as so renumbered the following clause shall be inserted, namely:—

“(b) No grants shall be paid to institutions which refuse admission to any pupil merely on the ground of the caste or community to which he belongs.”

The 8th July 1942.

No. 4932-E.(G).—The Governor of Orissa is pleased to direct that the following amendment shall be made in the Rules relating to the constitution and function of the Orissa Association of Sanskrit Learning and Culture published with the Resolution of the Government of Orissa in the Education Department No. 2835-E., dated the 7th October 1939:—

AMENDMENT.

1. In rule 5 of the said Rules the words “A member of the ‘Parishad’ or of the Council will automatically cease to be a member if he fails to attend three consecutive meetings” shall be omitted.

2. After rule 5 of the said Rules, the following rule shall be inserted, namely:—

“5A. Notwithstanding anything in rule 5—

(a) membership of the Parishad will automatically cease if a member—

(1) fails to attend three consecutive meetings of the Parishad; or

(2) being a member of the Orissa Legislative Assembly elected to the Parishad by that body, he ceases to be a member of that Assembly; or

(3) being a member of a District Board or Municipality nominated by Government to the Parishad, he ceases to be a member of such a District Board or Municipality as the case may be.

(b) membership of the Council will automatically cease if the member—

(1) ceases to be a member of the Parishad; or

(2) fails to attend three consecutive meetings of the Council.

By order of the Governor,

S. DAS,

Secretary to Government.

HOME DEPARTMENT.

NOTIFICATIONS.

The 1st July 1942.

No. 4585-P.(C).—In exercise of the powers conferred by section 8 of the Motor Vehicles (Drivers) Ordinance, 1942 (V of 1942), the Governor of Orissa is pleased to make the following rules, namely:—

THE ORISSA MOTOR VEHICLES (DRIVERS REGISTRATION) RULES, 1942.

1. (a) These rules may be called the Orissa Motor Vehicles (Drivers Registration) Rules, 1942.

(b) They shall come into force at once.

2. In these rules "Ordinance" means the Motor Vehicles (Drivers) Ordinance, 1942 (V of 1942).

3. The licensing authority of each district shall prepare a register in the form set forth in Schedule I to these rules, in which shall be entered the names and such further details as are specified in the column headings of the said form of all such male persons residing in the district, who are not below the age of 18 years, and who are capable of driving a motor vehicle, as the licensing authority may think fit to enter.

4. The notice to be sent by the licensing authority under sub-section (3) of section 3 of the Ordinance shall be in the form set forth in Schedule II to these rules.

5. The order delivered in writing under sub-section (1) of section 4 of the Ordinance requisitioning the services of any person whose name is enrolled in the register shall be in the form set forth in Schedule III to these rules.

6. (1) The notice to be sent under sub-section (3) of section 3 and the order to be delivered under sub-section (1) of section 4 of the Ordinance shall be served on the person concerned—

(i) personally, by delivering or tendering to him the notice or order, or

(ii) by post, or

(iii) where the person cannot be found, by leaving an authentic copy of the notice or order with some adult male member of his family or by affixing such copy to some conspicuous part of the house where he ordinarily resides.

(2) Where the notice or the order, as the case may be, is served as provided in clause (ii) or clause (iii) of sub-rule (1) above, it shall be deemed to have been duly sent or delivered, as the case may be.

7. A person registered in one district, if permitted to depart from that district under section 5 of the said Ordinance by the licensing authority of the district, shall, on taking up residence within another district, inform the licensing authority of that district of his presence therein.

8. Any person whose services are requisitioned under the Ordinance shall be paid at such rate as the authority requisitioning his services may deem fit to fix.

SCHEDULE II.

[See RULE 4 OF THE ORISSA MOTOR VEHICLES (DRIVERS REGISTRATION) RULES, 1942.]

Notice under section 3 (3) of the Ordinance.

To _____
 (Name) _____ of Police-station _____
 Address in full _____
 District _____

In pursuance of sub-section (3) of section 3 of the Motor Vehicles (Drivers) Ordinance, 1942 (V of 1942), you are hereby informed that your name has been entered in the register prepared for the District of..., of persons who are capable of driving a motor vehicle, under section 3 of the Motor Vehicles (Drivers) Ordinance, 1942, and that you ^{have} ~~have not~~ been registered as capable of driving a transport vehicle also. You are also hereby informed of the provisions of sections 4 and 5 of the Ordinance as stated below:—

4. (1) Any officer empowered in this behalf by the Provincial Government may, by order in writing delivered to any person whose name is enrolled in the register referred to in section 3, require him to present himself at such time and at such place and to such authority within the province as may be specified in the order and to perform within the province such services and for such time as may be so specified or as may be required of him by the authority to whom he has presented himself in pursuance of such order.

(2) An order under sub-section (1) may require a person to drive a motor vehicle notwithstanding that he is not licensed under the Motor Vehicles Act, 1939, to drive a motor vehicle or a motor vehicle of the class to which the vehicle to be driven belongs, and nothing in section 3 of the Motor Vehicles Act, 1939, shall apply to such person in respect of any motor vehicle driven by him in obedience to any such order.

5. Any person to whom the notice under sub-section (3) of section 3 is sent shall thereafter, on any change occurring in his address, at once report such change to the licensing authority, and shall not depart out of the province or area, as the case may be, in which he is registered without first informing the licensing authority and receiving permission from that authority to depart.

Licensing Authority

_____ District.

SCHEDULE III.

[See RULE 5 OF THE ORISSA MOTOR VEHICLES (DRIVERS REGISTRATION) RULES, 1942.]

Form of Order under sub-section (1) of section 4 of the Ordinance.

To _____
 (Name) _____
 Address _____

In pursuance of sub-section (1) of section 4 of the Motor Vehicles (Drivers) Ordinance, 1942 (V of 1942), you are required to present yourself at _____ A.M./P.M. on the _____ day of _____ 194 at _____ to _____ and to perform services within the province of Orissa as a motor driver for a period of _____ and/or also to perform such services and for such time as may be required of you by the aforesaid authority to whom you have been ordered to present yourself.

*Signature of officer empowered under section 4(1)
 of the Ordinance.*

The 3rd July 1942.

No. 2791-A.R.P.—In exercise of the powers conferred by sub-section (5) of section 2 of the Defence of India Act (XXXV of 1939), the Governor of Orissa is hereby pleased to cancel the notifications of the Government of Orissa in the Home Department, A. R. P. Section, Nos. 2525-A.R.P. and 2526-A.R.P., dated the 17th June 1942.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

FINANCE DEPARTMENT.

NOTIFICATIONS.

The 1st July 1942.

No. 2875-F.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following amendment shall be made to the Orissa Travelling Allowance Rules, namely :—

AMENDMENT.

In rule 5 of Appendix 13 of the said Rules, for the word and figure "5 days" the word and figures "15 days" shall be substituted.

The 1st July 1942.

No. 2876-F.—In exercise of the powers conferred by clause (b) of sub-section (1) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following amendment shall be made in the Supplementary Rules made under Fundamental Rule 45, namely :—

AMENDMENT.

After S. R. 3 of the said Rules the following shall be inserted, namely :—

"S. R. 3A.—If the officer to whom a residence is allotted dies, is dismissed or retires from the service, the allotment to him of the residence shall be cancelled, with effect from the date fifteen days after

the date of this death, or with effect from the date five days after the date of dismissal or retirement, as the case may be, or with effect from any date after such death, dismissal or retirement on which the residence is actually vacated, whichever is earlier :

Provided that while the allotment subsists under this rule, rent shall be charged at the same concessional rate as was being paid by the Government servant before his death, dismissal or retirement and, if the residence was being occupied him rent-free, no rent shall be charged."

The 1st July 1942.

No. 2877-F.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following amendment shall be made to the Orissa Service Code, 1939, namely :—

AMENDMENT.

After rule 107 of the said Code, the following rule shall be inserted, namely :—

"107A.—If a Government servant to whom a residence is allotted is dismissed or retires from the service, the allotment to him of the residence shall be cancelled, with effect from the date five days after the date of dismissal or retirement, as the case may be, or with effect from the date on which the residence is actually vacated, whichever is earlier ; provided that while the allotment subsists under this rule, rent shall be charged at the same concessional rate as was being paid by the Government servant before dismissal or retirement and, if the residence was being occupied by him rent free, no rent shall be charged.

If a Government servant to whom a residence is allotted dies, the allotment shall be cancelled from the date of expiry of the period laid down in rule 5 of Appendix 13 of the Orissa Travelling Allowance Rules. No rent shall be recovered for the period."

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.